

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:255
ANSWERED ON:25.02.2015
LAND ON LEASE TO HOTELS
Patil Shri Bheemrao Baswanthrao

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether Delhi Development Authority (DDA) and Land Development Office (L&DO) has allotted land on lease to hotels including 5 star hotels and if so, the details thereof;
- (b) whether DDA has renewed the lease some of the hotels;
- (c) if so, the details thereof and the terms and conditions in this regard; and
- (d) the amount paid to the Government by these hotels during each of the last three years and the current year, hotel-wise?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT
(SHRI BABUL SUPRIYO)

- (a) Yes, Madam. The details pertaining to the hotels which have been allotted land on lease by Delhi Development Authority (DDA) and the Land and Development Office (L&DO) are at Annex-I and Annex-II, respectively.
- (b) No, Madam. DDA has informed that the hotels listed in Annex-I were allotted land on perpetual lease basis.
- (c) Does not arise in view of (b) above.
- (d) The amount received during the last three years and current year on account of allotment of land on lease to hotels by L&DO is given in Annex-II. The details of amount received on account of land allotted on lease to hotels by DDA are being collected.